

Information note to the Press (Press Release No. 84 /2019)

For Immediate release

Telecom Regulatory Authority of India

Telecommunication Mobile Number Portability (Eighth Amendment) Regulations, 2019

New Delhi, 1st October 2019- The Telecom Regulatory Authority of India (TRAI) has issued Telecommunication Mobile Number Portability (Eighth Amendment) Regulations, 2019.

2. The Telecom Regulatory Authority of India (TRAI) has issued Telecommunication Mobile Number Portability (Eighth Amendment) Regulations, 2019 (5 of 2019) on 30th September 2019 and is scheduled to be in force w.e.f. 11th November 2019.

3. The Authority while issuing the Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018 (9 of 2018) on 13th December, 2018 had mentioned that on the aspects of the associated costs, review of Per Port Transaction Charges shall be taken up separately and these charges shall include the cost of generating Unique Porting Codes by Mobile Number Portability Service Providers and sending SMSs at various stages.

4. TRAI issued a Consultation Paper (CP) on 'Review of Per Port Transaction Charge and Other Related Charges for Mobile Number Portability' dated 22nd February 2019 (subsequently updated on 1st April 2019). Through the CP, TRAI had inter-alia sought comments on whether the total number of MNP requests received by MNPS or successfully ported numbers be considered while calculating 'Per Port Transaction Charge'?

5. Upon examination of the data it has been observed that the gap between total porting requests and successful porting has been reducing over the years and is likely to reduce further after the 7th Amendment comes into force. Besides, the MNPSs have to incur costs even on unsuccessful porting requests. Further, in many cases, the failure of a porting request could be due to reasons beyond the control of the MNPSs. Through the comments received in response, most of the stakeholders have also suggested to consider total number of port requests. Accordingly, the Authority decided to take each porting request into consideration for determining the Per Port Transaction Charge.



6. Through this amendment, besides other minor changes, the provision of Telecommunication Mobile Number Portability Regulations, 2009 has been aligned with the Telecommunication Mobile Number Portability Per Port Transaction Charge and Dipping Charge (Second amendment) Regulations, 2019.

7. For any clarification/information, Shri S. T. Abbas, Advisor (Networks, Spectrum and Licensing) may be contacted at Tel. No. +91-11-23210481, Fax No. +91-11-23232677.


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